IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 2275-2276 OF 2018

(Arising out of S.L.P. (C) Nos. 5226-5227 OF 2018)

(D. NO. 5803 of 2018)

M/S ANAX INDUSTRIES PVT. LTD.

Appellant(s)

VERSUS

608210

M/S C.H. ROBINSON WORLDWIDE FREIGHT INDIA PVT.LTD. Respondent(s)

Certified to be true copy

ORDER

Permission to file Special Leave Petitions is granted.

SUPREME COURT OF MIDE
Application for impleadment is allowed.

Heard the learned Senior Counsel appearing for the appellant(s).

Leave granted.

A Petition under Section 9 of the Insolvency and Bankruptcy Code, 2016 has been admitted by the National Company Law Tribunal, Chennai on 06.12.2017. Since that date, by way of a Memorandum of Settlement dated 12.02.2018, the parties have settled the disputes between themselves.

A copy of the Memorandum of Settlement dated 12.02.2018 executed between the parties is made part of the record of this Court, and by using our powers under Article 142 of the Signature valid. The signature valid is a set of the impugned orders passed by the National Company Law Tribunal, Chennai.

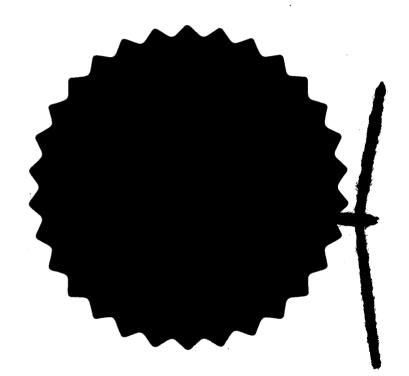
Accordingly, the appeals are allowed.

Pending applications filed in the matters also stand disposed of.

(ROHINTON FALI NARIMAN)

(NAVIN SINHA)

New Delhi; February 19, 2018.



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ITEM NO.57

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SECTION XII

S U P R E M E C O U R T O F I N D I A RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 5803/2018

(Arising out of impugned final judgment and order dated 07-02-2018 in PN No. 626/2017 06-12-2017 in PN No. 626/2017 passed by the National Company Law Tribunal, Divisional Bench, Chennai)

M/S ANAX INDUSTRIES PVT. LTD.

Petitioner(s)

VERSUS

608211

M/S C.H. ROBINSON WORLDWIDE FREIGHT INDIA PVT. LTD. Respondent(s)

Date: 19-02-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALL NARIMAN Gertified to be true copy
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. Arvind Datar, Sr. Adv.

Mr. Rahul Sharma, Adv.

Ms. Khyati Sharma, Adv.

Mr. P. N. Puri, AOR

September Referentiant

SUPREME COURT OF MOSE

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R $\,$

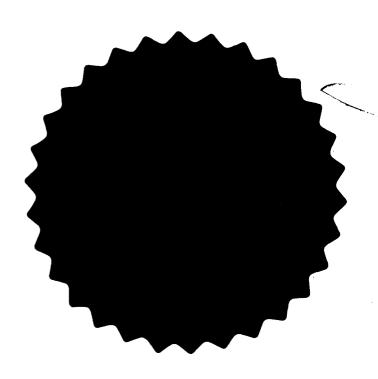
Leave granted.

The appeals are allowed in terms of the signed order.

(R. NATARAJAN)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
COURT MASTER

(Signed order is placed on the file)



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Branch Officer

Supreme Court of India

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